((Shipping Wing) Notification G.S.R. No. 159, dated the 2nd April, 1994, publishing the Sailing Vessels (Assignment of Free Board) Amendment Rules, 1994, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT. 5989/94]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing), under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (1) GSR No. 34(E), dated the 27th January, 1994, publishing the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) VIII Amendment Regulations, 1994.
- (2) GSR No. 58(E), dated the 3rd February, 1994, publishing the Cochin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1994.
- (3) GSR No. 101(E), dated the 18th February, 1994, publishing the Calcutta Port Trust Employees' (Level Travel Concession) Third Amendment Regulations, 1994.
- (4) GSR No. 103(E), dated the 21st February, 1994, publishing the Jawaharlal Nehru Port Trust Employees' (Classification, Control and Appeal) Second Amendment Regulations, 1994.
- (5) GSR No. 104(E), dated the 21st February, 1994, publishing the New Mangalore Port Employees' (Festival Advances) Regulations, 1994.

[Placed in Library, See No. LT. 5988/94]

# I & II Report and Accounts (1991-92) and (1992-93) of the Central Zoo Authority, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Madam, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers:—
- I. (a) First Annual Report and Accounts of the Central Zoo Authority, New Delhi, for the year 1991-92, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library, See No. LT. 5988/94]

#### III & IV. Notifications of the Ministry of Environment and Forests

- II. (a) Annual Report and Accounts of the Central Zoo Authority, New Delhi, for the year 1992-93, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) above.

[Placed in Library, See No. LT. 599/94]

#### HI & IV Notifications of the Ministry of Environment and Forests

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests:—
- (1) S.O. No. 230(E), dated the 17th March, 1994, publishing the Corrigendum to the Notification S.O. No. 60(E), dated the 27th January, 1994.
- (2) S.O. No. 356(E), dated the 4th May, 1994, amending the Notification S.O. No. 60(E), dated the 27th January, 1994.
- IV. A copy each (in English and Hindi) of the Ministry of Environment and Forests Notification G.S.R. No. 320(E), dated the 16th March, 1994, publishing the Environment (Protection) Amendment Rules, 1994, under section

26 of the Environment (Protection) Act, 1986.

[Placed in Library, For III & IV See No. LT. 600/84]

### Report and Accounts (1992-93) of the Goa Meat Complex Limited, Panjim, Goa and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): Madam, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Twenty-second Annual Report and Accounts of the Goa Meat Complex Limited. Panjim 1992-93. Goa the for year with Auditors' together the and the Report on the Accounts comments of the Comptroller and Auditor General of India
- (ii) Review by Government of the working of the above Company.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. (Placed in Library, See No. LT. 6001/94)

## Notification of the Ministry of Industry (Deptt, of Industrial Development)

THE MINISTER OF STATE IN MINISTRY THE OF **INDUSTRY INDUSTRIAL** (DEPTT. OF DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT. OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): Madam, I lay on the Table, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act. 1951, a copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S.O. No. 341(E), dated the 29th April, 1994, publishing the Automobile Cess (Amendment) Rules, 1993.

(Placed in Library, See No. LT. 6040/84)

# I. Report (1992-93) of the Securities and Exchange Board of India;

### II to V. Various notifications of the Ministry of Finance (Deptt, of Economic Affairs and Deptt, of Revenue)

MINISTER OF STATE IN THE OF THE **MINISTRY RURAL** DEVELOPMENT WITH ADDITIONAL **CHARGE** THE OF MINISTER **STATE** ΙN THE MINISTRY OF **PARLIAMENTARY AFFAIRS** (SHRI RAMESHWAR On THAKUR: Madam, behalf of CHANDRASEKHAR V. SHRI M. MURTHY): I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992:—
  - (i) Annual Report of the Securities and exchange Board of India for the year 1992-93.
  - (ii) Review by Government on the working of the above Board.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 6013/84)

II. A copy in (English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 472(E), dated the 20th May, 1994, publishing the Securities and Exchange Board of India (Form of Annual Statement of Accounts and Records) Rules, 1994 under section 31 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT. 6012/84)

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 473(E), dated the 20th May, 1994, amending the Central Excise Rules, 1944, under sub-section (2) of section 38